

DELHI LEGISLATIVE ASSEMBLY SECRETARIAT

BULLETIN PART-II

(General information relating to legislative and other matters)
Wednesday 14 January, 2004/Pausha 24, 1925 (Saka)

No. 09

Subject: Reconsideration of the 'Delhi Industries (Enlistment and Planning) Bill, 2000

Hon'ble Members are hereby informed that "The Delhi Industries (Enlistment and Planning) Bill, 2000", which had been passed by the previous assembly on the 29th November 2000 had been reserved for the consideration of the Hon'ble President of India by the Hon'ble Lieutenant Governor, Delhi.

The Bill has now been returned by the Hon'ble President for the reconsideration of the Legislative Assembly of the National Capital Territory of Delhi under section 25 of the Government of the National Capital Territory of Delhi Act, 1991. The Hon'ble Lieutenant Governor has sent the following message dated 12th January 2004 in this regard.

"The President of India has considered the Delhi Industries (Enlistment and Planning) Bill, 2000 and directed that the Bill be returned to the Legislative Assembly of National Capital Territory of Delhi to reconsider the Bill and suitably amend its clauses 5 and 6 with a view to laying down the criteria on the basis of which applications for enlistment of new industrial undertakings and existing industrial undertakings shall be accepted or rejected.

The Bill is, therefore returned for reconsideration of the Legislative Assembly under the proviso to section 25 of the Government of National Capital Territory of Delhi Act, 1991 (no. 1 of 1992) read with rule 157 of the Rules of Procedure and Conduct of Business in the Legislative Assembly of National Capital Territory of Delhi, 1997.

Sd/-
Vijai Kapoor
Lt. Governor, Delhi."

SIDDHARATH RAO
SECRETARY